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#### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 654/2019 MR. ANIL RATHI

..... Plaintiff

Through: Ms.Mehak Dua, Adv. versus

SHRI SHARMA STEELTECH (INDIA) PVT. LTD. & ORS. ..... Defendants

> Through: Mr.Vashu Goyal, Adv. for D-2 & 3 Mr.Subhash Chawla, Adv. for D-4 to 8

#### CORAM: JOINT REGISTRAR (JUDICIAL) SH. PURSHOTAM PATHAK (DHJS)

<u>ORDER</u> 22.02.2022

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### I.A. No.2994/2022 filed by plaintiff under Order XXII Rule 2 CPC for taking the LRs of deceased defendant no.11 on record

Learned counsel for the plaintiff submits that there is no need of issuing any notice to the LRs of deceased defendant no. 11 as his legal heirs are already on record as defendant no. 12, 13 and 14. However considering that the present I.A. is not supported by death certificate of the defendant no. 11 and the factum of death has to be verified, let notice be issued to the LRs of defendant no. 11 on filing of PF and through all permissible modes including e-mail, returnable by next date of hearing.

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# I.A. No.12563/2021 filed by Plaintiff under Order 39 Rule 2(A) CPC

All the contemnors no.2 to 7 (Directors of contemnor no.1) were unserved.

Fresh addresses for contemnor no.2 to 7 were to be filed, but not filed. Let the fresh address be filed.

Put up for completion of pleadings on next date of hearing.

## I.A. No.7410/2020 filed by plaintiff under Order 39 Rule 1 & 2 CPC

Pleadings qua defendant no.8 and proposed defendants no.18 to 20 are complete.

Remaining defendants have not filed their replies. Let replies be filed as per rules with advance copy to opposite party.

Put up for completion of pleadings on next date of hearing.

# I.A. No.7439/2020 filed by plaintiff for impleadment of defendants no.18 to 20

Pleadings qua proposed defendants no.18 to 20 are complete.

Remaining defendants have not filed their replies.

Let replies be filed within three weeks with advance copy to opposite party.

Put up for completion of pleadings on next date of hearing.

# Crl. M.A. No.16546/2020 filed by defendant no.8 under Section 340 Cr.PC.

Rejoinder not filed by defendantno.8/applicant. Learned counsel for applicant seeks some more time to file the rejoinder.

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Let rejoinder be filed within three weeks with advance copy to opposite party.

Put up for completion of pleadings on next date of hearing.

#### CS(COMM) 654/2019

Defendants no.9 to 17 have not filed their written statements despite service. In this regard, law shall take its own course.

Written statement filed by defendants no.1 to 8 has not come on record. Learned counsels for defendants no.1 to 8 submits that he has already removed the objections. However, the same has not come on record. Let the learned counsel to check with Registry about the status of written statement, remove the objections if any and to take steps to bring the same on record.

Replication to written statement of defendants no.1 to 8 has come on record.

Put up for completion of pleadings on 11.04.2022.

### PURSHOTAM PATHAK (DHJS), J

FEBRUARY 22, 2022/tp

Click here to check corrigendum, if any

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